

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr.M.P. No. 1379 of 2021**

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1. Mahadeo Bhagat		
2. Brijmohan Bhagat		
3. Janti Kumari @ Jayanti Bhagat		
4. Kunti Bhagat	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	:	Mr. Arvind Prajapati, Advocate
For the State	:	Mr. Sunil Kr. Dubey, Addl. P.P.

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**Order No.04 Dated- 10.09.2021**  
**I.A. No.4167 of 2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners seeks permission of this Court to withdraw this criminal miscellaneous petition in respect of petitioner nos.1, 2 and 4.

Accordingly, this criminal miscellaneous petition is dismissed as withdrawn in respect of petitioner nos.1, 2 and 4.

**(Anil Kumar Choudhary, J.)**

**Cr.M.P. No. 1379 of 2021**

Learned counsel for the petitioner no.3 personally undertake to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner no.3, the defects pointed out by the stamp reporter are ignored for the present.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioner no.3 with a prayer for modification of the order dated 17.04.2021, passed in A.B.A. No. 1705 of 2021.

It is submitted by the learned counsel for the petitioner no.3 that the petitioner no.3 was directed to surrender before the court below within six weeks but due to Covid-19 Pandemic money, he could not

surrender within the stipulated time. It is next submitted that the petitioner no.3 has collected money and has prepared a demand draft of Rs.15,000/-, a copy of which is annexed as Annexure-2 of the supplementary affidavit. Hence, it is submitted that time to surrender before the court below in terms of the order dated 17.04.2021, passed in A.B.A. No. 1705 of 2021 be extended for six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioner no.3, the prayer for extension of time for the petitioner no.3 to surrender in the court below in terms of the order dated 17.04.2021, passed in A.B.A. No. 1705 of 2021 is allowed. Hence, the petitioner no.3 is directed to surrender before the court below “within six weeks from the date of this order in terms of the order dated 17.04.2021, passed in A.B.A. No. 1705 of 2021”.

The order dated 17.04.2021, passed in A.B.A. No. 1705 of 2021 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

**(Anil Kumar Choudhary, J.)**

Sonu-Gunjan/